CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No. 44/2009

Petition for determination of impact of additional capital expenditure incurred during 2004-05, 2005-06, 2006-07 and 2007-08 on fixed charges for Kawas Gas Power Station (656.20 MW).

Date of hearing: **9.7.2009**

Coram: Dr.Pramod Deo, Chairperson

Shri R.Krishnamoorthy, Member

Shri V.S.Verma, Member

Petitioner: NTPC

Respondents: MPPTCL, MSEDCL, GUVNL, CSEB, Electricity Dept, Goa,

Electricity Dept, Admn. of Daman & Diu, Electricity Dept. Admn. of

Dadar and Nagar Haveli

Parties present: (1) Shri. V.K.Padha, NTPC

(2) Shri. S.K.Sharma, NTPC

(3) Shri A.S.Pandey, NTPC

The petitioner, NTPC Limited, has filed this petition for determination of impact of additional capital expenditure incurred during 2004-05, 2005-06, 2006-07 and 2007-08 on fixed charges for Kawas Gas Power Station (656.20 MW).

- 2. None of the respondents was present. MPPTCL by its letter dated 8.7.2009 sent through fax has submitted that it has not received copy of the affidavit filed by the petitioner in terms of para 6 of the RoP. MPPTCL has sought direction to the petitioner to supply copy of the affidavit and has requested to adjourn the matter to enable it to file its response.
- 3. The representative of the petitioner submitted that copies of the affidavit were sent on 17.6.2009 and also submitted documentary proof of the same.

- 5. MPPTCL was permitted to file its reply to the affidavit by 31.7.2009, with copy to the petitioner, who may file its rejoinder, if any, by 7.8.2009.
- 6. The petition shall be re-notified on 18.8.2009.

Sd/-(K. S. Dhingra) Chief (Legal)